

THE COURT OF THE JUDICIAL MAGISTRATE XXI, RANCHI

Pithoria P.S. Case No. 58/2019
State v. Richa Bharti

For State- Smt. Meenakshi Kandulna, Id. APP.

17/07/2019

A petition has been filed by the Investigating Officer (I.O.) cum-Officer-in-Charge of Pithoria police station praying therein that the named accused Richa Bharti in connection to Pithoria P.S. case no. 58/2019 u/s 153 (A) (1) (a), (b) and 295 (A) of the IPC, 1860 was granted regular bail in this case on condition of furnishing bail bond of ₹ 7000/- with two sureties of like amount each and condition that one of the bailer shall be a local resident of Ranchi district and another must be a relative of the petitioner and an additional condition to donate copies of Holy Kuran.

The I.O. has prayed that the condition of donating Holy Kuran by the petitioner may be done away with because of difficulties in its implementation. The petition of the I.O. has been forwarded by Id. APP.

The State has prayed for modification of said bail order and modifying the condition to that extent. Having gone through the petition and heard submissions of Id. APP, the order was passed by this Court on 15/07/2019 allowing regular bail to the petitioner Richa Bharti, in view of the aforesaid submissions of Id. APP, this Court modifies its earlier order by dropping the additional condition of distribution of copies of Holy Kuran by the petitioner. Accordingly, order dated 15/07/2019 is modified up to this extent. The remaining order shall remain the same.

(Self-typed)

J.M Ist Class, Ranchi